

HIGH COURT OF TRIPURA
AGARTALA

No.F.41(74)-HC/2025/26799

the 30th October, 2025

N O T I F I C A T I O N

In compliance with the Judgment dated 04.01.2024 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 643 of 2015 (*All India Judges Association vs. Union of India and ors.*), Hon'ble High Court is pleased to notify the following **Guidelines for Concurrent Charge Allowance:**

- i. Concurrent Charge Allowance shall be paid to a Judicial Officer where such Officer holds charge of/does the work of an additional Court/post beyond a period of 10 (ten) working days in a month;
- ii. Concurrent Charge Allowance shall be admissible at the rate of 8% of the minimum of the pay scale (basic pay) of the additional post where the Judicial Officer holds charge of/does the work of an additional Court/post for more than 10 (ten) and upto 15 (fifteen) working days in a month; and at the rate of 10% of the minimum of the scale pay of the additional post (basic pay) where the Judicial Officer holds charge of/does the work of an additional Court/post for more than 15 working days in a month;
- iii. Concurrent Charge Allowance shall be admissible so long as, the Judicial Officer has done some judicial work in the nature of recording of evidence and disposal of miscellaneous applications or bail applications etc. (as opposed to merely granting adjournments or passing routine orders) or has handled substantial administrative work on a daily basis of the additional Court/post. The Judicial Officer shall submit a brief summary of the work done (of the additional court

/post) to the concerned District & Sessions Judge claiming such allowance which shall be payable on the order of the concerned District & Sessions Judge;

- iv.** A Judicial Officer shall not be entitled to any additional allowance/payment in case he holds the charge of/does the work of, more than one additional Court/post. However, in case the Judicial Officer holds the charge of/does the work of more than one additional Court/post on different days (as opposed to doing the work of more than one Court on the same day) the cumulative number of days on which he has worked; and otherwise also the cumulative work done by him, shall be considered while considering his request for claiming such allowance.

By order,
Sd/-
(Vishwajeet Pandey)
Registrar General

No.F.41(74)-HC/2025/26800-16

the 30th October, 2025

Copy to: –

1. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
2. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
3. The District & Sessions Judge, West Tripura District, Agartala/ North Tripura District, Dharmanagar/ Sepahijala District, Sonamura/ Unakoti District, Kailashahar/ Gomati District, Udaipur/ South Tripura District, Belonia/ Khowai District, Khowai/ Dhalai District, Ambassa;
4. The Judge, Family Court, Sonamura, Sepahijala District/ Dharmanagar, North Tripura District/ Agartala, West Tripura District/ Belonia, South Tripura District Kailashahar, Unakoti District/ Udaipur, Gomati District/ Ambassa, Dhalai District/ Khowai, Khowai District;
5. The Director, Tripura Judicial Academy, Narsingarh;
6. The Secretary, Finance Department, Government of Tripura, Agartala for information and necessary action;

7. The L.R. & Secretary, Law Department, Government of Tripura, Agartala for information and necessary action;
8. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
9. The Registrar (Vigilance), High Court of Tripura, Agartala;
10. The Member Secretary, Tripura State Legal Services Authority, Agartala;
11. The Registrar (Judicial), High Court of Tripura, Agartala;
12. The Joint Registrar, High Court of Tripura, Agartala;
13. All the Deputy Registrars, High Court of Tripura, Agartala;
14. The Chief Librarian, High Court of Tripura, Agartala;
15. The Treasury Officer, Treasury No. I & II, Agartala, West Tripura/Ambassa, Dhalai Revenue District/ Kailashahar, Unakoti Revenue District/ Khowai, Khowai Revenue District/ Sonamura, Sepahijala Revenue District/ Udaipur, Gomati Revenue District/ Belonia, South Tripura Revenue District/ Dharmanagar, North Tripura Revenue District;
16. The System Analyst, High Court of Tripura, Agartala with a direction to upload the notification in the official website of the High Court of Tripura;
17. Order File.

Registrar General